

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

19. IA 804/2023  
In  
C.P. (IB)/412(MB)2022

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Piramal Capital & Housing Finance Limited  
Vs  
Sahara India Medical Institute Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016  
RULE 11 OF NCLT RULES 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Toyesh Tiwari, Ld. Counsel for the Applicant present.
2. This is an Application filed by the Applicant APRN Enterprises Private Limited seeking substitution of Petitioner name in main Company Petition.
3. Ld. Counsel for the Applicant submits that during the pendency of the Company Petition, the Financial Creditor executed a Deed of Assignment on 02.08.2022 thereby assigning the loans disbursed under the financing documents together with all the rights, title, interest etc. in favour of the India Resurgence ARC Private Limited. Thereafter on 02.11.2022, the India Resurgence ARC Private Limited executed deed of assignment in favour of APRN Enterprises Private Limited thereby assigning the loans disbursed under the financing

documents together with all rights, interest, title and interest etc. In light of the same, it is imperative that the earlier petitioner be substituted with Applicant/Assignee for the purposes of this application.

4. In view of the above, the I.A. 804/2023 is **allowed and disposed of**.
5. The Registry is directed to allow the applicants to make the necessary amendments in the main Company Petition.

**Sd/-**  
**PRABHAT KUMAR**  
**Member (Technical)**  
/NP/

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**